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Dated 25.11.2

THE
PARLIAMENTARY DEBATES
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

1633

HOUSE OF THE PEOPLE

Tuesday, 8th December, 1953

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*The House met at Half Past One
of the Clock*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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2-32 P.M.

MESSAGE FROM THE COUNCIL OF STATES

Mr. Speaker: Secretary will now read a message from the Council of States.

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Dhoties (Additional Excise Duty) Bill, 1953, which was passed by the House of the People at its sitting held on the 26th November 1953, and transmitted to the Council for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

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579 P.S.D.

1634

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that I have received the following letter from Shri D. D. Pant:—

"I am ill, and request the House to grant me permission to absent myself from the sittings of the House during the current session."

Is it the pleasure of the House that permission be granted to Shri D. D. Pant for remaining absent from all meetings of the House till the end of the present session?

Leave was granted.

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PAPERS LAID ON THE TABLE

REPORTS re INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of each of the following papers:

- (i) Report of the Indian Government Delegation to the thirty-fifth session of the International Labour Conference held at Geneva in June, 1952. [Placed in Library.. [See No. S-198/53.]
- (ii) Conventions and Recommendations adopted at the thirty-fifth session of the International Labour Conference in June, 1952. [Placed in Library. See No.S-199/53.]
- (iii) Statement indicating the action proposed to be taken by

[Shri Abid Ali]

the Government of India on those Conventions and Recommendations. [Placed in Library. See No. S-200/53.]

**RESERVE BANK OF INDIA
(AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL—concl'd.**

Mr. Speaker: The House will now proceed with further consideration of the Bill further to amend the Reserve Bank of India Act, 1934 and to make special provisions in respect of certain high denomination bank notes.

Clause 3 was under consideration and there were certain amendments to that. Now, I am putting first the amendments to the vote of the House.

Clause 3.—(Amendment of Section 17)
—cont'd.

The Deputy Minister of Finance (Shri A. C. Guha): There are two official amendments.

Mr. Speaker: Yes, I am putting them one by one. The question is:

In page 2, line 16, after "advances" insert "for agricultural purposes".

The motion was adopted.

Mr. Speaker: Then the amendment by Mr. N. B. Chowdhury. The question is:

In page 2, line 27, for "five" substitute "twenty-five".

The motion was negated.

Mr. Speaker: Then Mr. V. B. Gandhi's amendment. The question is:

In page 2, line 27, after "aggregate" add—

"and that it shall not be utilised for other than agricultural purposes".

The motion was negated.

Mr. Speaker: The next amendment is by Mr. Guha.

The question is:

In page 2, for lines 31 to 39, substitute—

"(a) repayable on demand or on the expiry of fixed periods not exceeding ninety days from the date of such loan or advance, against securities of the Central Government or of any State Government; or

(b) repayable on the expiry of fixed periods not exceeding eighteen months from the date of such loan or advance, against securities of the Central Government of any maturity or against bonds and debentures issued by the said Corporation and guaranteed by the Central Government and maturing within a period not exceeding eighteen months from the date of such loan or advance."

The motion was adopted.

Mr. Speaker: Mr. V. B. Gandhi's amendment. It is an amendment to the amendment. I should have put it first but Mr. Gandhi is not here. So I do not put it now.

Mr. Speaker: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clauses 4 and 5 were added to the Bill.

Clause 6.—(Amendment of Section 42)

Shri K. K. Basu (Diamond Harbour): I beg to move:

In page 3, line 7, after "other than" insert "with".

Sir, this amendment is of a very technical nature. I want to add the word 'with' in between 'other than' and 'the Imperial Bank of India', because I